

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

O.A. : No.551/96

Date of Decision : 11.12.96

Jagdish Sharma. : Applicant.

Vrs.

Union of India & Ors. : Respondents.

Counsel for the applicant. : Shri A.N.Banerjee.

C O R A M

Hon'ble Shri K.D.Saha, Member(Administrative)

Hon'ble Mr. D.Purkayastha, Member(Judicial)

O R D E R

Hon'ble Mr. K.D.Saha, Member(A) :

Heard the learned counsel for the applicant on the question of admission. This application has been filed jointly by two applicants praying for fixation of their pay on promotion as Junior Draftsman w.e.f. 14.08.1986 & 01.01.1986 respectively. It is submitted that both of them were found suitable for the post of Junior Draftsman after screening and result of the screening was published on 14.02.1995 vide Annexure-2. It is also mentioned therein that this had the approval of the competent authority. It appears that the applicants have submitted representation in this regard from time to time. One of the representation is at Annexure-4, addressed to the Chief Works Manager, Eastern Rly., Jamalpur, dated 08.06.1995 but to no effect. The applicant no.1, Shri Jagdish Sharma, is due to ~~superannuate~~ on 20.02.1997 whereas, the respondent no. 2, Shri Ramanand, had already retired on 31.08.1996 (AN)

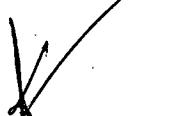
2. After going through the averments and submissions made by the learned counsel, we are of the view that this application can be disposed of by giving direction to Chief Works Manager, Eastern Rly., Jamalpur, to look into the ~~matter~~ grievance of the two applicants and to dispose of the representation as at Annexure-4, dated 08.06.95, by ~~giving~~ a reasoned and speaking order.

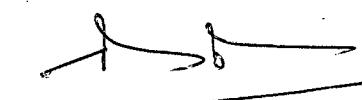
3. Accordingly, we hereby direct the Chief Works



Manager, Eastern Railway, Jamalpur (Respondent no.2) to consider and dispose of the representation as at Annexure-4 by a speaking and reasoned order after giving personal hearing to the applicants within a period of three months from the date of receipt of a copy of this order alongwith a copy of the O.A. No. 551/96, which the applicants shall ~~fixe~~ submit to the respondent no.2 within a month from today.

4. The application is disposed of with the above direction.


(D. Purkayastha)
Member (J)


(K.D. Saha)
Member (A)